

# Labeling Requirements under NPOP and Role of Certification Bodies



**Agricultural and Processed Food Products  
Export Development Authority (APEDA)**

# Labeling requirements under NPOP

- Shall convey clear and accurate information on the organic status of the product
- On being certified shall be sold as “Produce of Organic Agriculture” or similar description
- In-conversion products shall be clearly distinguished
- Name and address of the person/ company
- Processing procedures and components of additives and processing aids shall be declared
- Ingredients of wild shall be declared as such

# Component % declaration

- Organic – 100% Single ingredient products
- Organic – if 95% of ingredients are certified
- Made with organic ingredients – if less than 95% and more than 70% of ingredients are organic
- Where less than 70% ingredients are organic then list of ingredients may indicate the status of each ingredient and its %

# Declaration of ingredients

- Added water and salt not to be considered in % calculation
- All raw materials shall be listed in order of their weight %
- Herbs and spices constituting less than 2% shall be listed as spices or herbs
- Organic products shall not be labelled as GE or GM free. Any reference to GM/GE free shall be limited to production methods on product labels

# Grant of Logo and its use

- Certification bodies shall grant license for use of logo
- Certification bodies shall also approve the labels before granting the license
- Logo to be applied in manner as it may be easily visible
- Logo can be used on product labels and on related publicity materials.

# Role of Certification bodies

- CBs shall be entirely responsible for ensuring the compliance of NPOP at all stages till labeling
- CBs are responsible for allowing the use of NPOP Logo.
- NPOP does not confer any right for use of Jaivik Bharat logo
- CBs shall approve the labels for use of NPOP Logo.



**THANK YOU**